

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Contempt Petition (Civil) No. 123 of 1997  
(in O.A. 385 of 1996)

New Delhi, this the 7th day of July, 1997

Hon'ble Mr. Justice K.M. Agarwal - Chairman  
Hon'ble Mr. N. Sahu - Member (A)

Shri Shankar Lal, s/o Shri Parshadi Lal,  
R/o 88, Radheshyam Park, Parvana Road,  
Delhi-110 051

-CBT/PICKER

(By Advocate - Shri R.P. Kapoor)

Versus

1. Shri Tejinder Khanna, Lt. Governor of Delhi,  
NCT of Delhi, Delhi
2. Shri P.V. Jayakrishnan, Chief Secretary,  
Govt. of NCT, Delhi, Delhi
3. Shri T.T. Joseph, Secretary (Services),  
Govt. of NCTD, 5, Sham Nath Marg, Delhi-110054
4. Shri Subash Gupta, Joint Secretary (Services),  
Government of NCTD, 5, Sham Nath Marg,  
Delhi-110 054
5. Shri K.K. Bhasin, Director (Education), Education  
Dept., Govt. of NCTD, Old Secretariat, Delhi

(By Advocate Shri B.S. Gupta)

ORDER (Oral)

By Agarwal, J. -

The learned counsel for the petitioner states  
that the Tribunal's order has been fully complied with  
by the respondents and, therefore, the petition has  
become infructuous. Accordingly, the Contempt Petition  
is hereby dismissed as having become infructuous and  
the rule issued against the respondents is hereby  
discharged.

*JK*  
(K.M. Agarwal)  
Chairman  
*NS*  
(N. Sahu)  
Member (A)

rkv.